

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

(2)

Allahabad this the 29 th day of September, 2000.

CORAM :-

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman
Hon'ble Mr. S. Biswas, Member - A.

Orginal Application No. 1038 of 2000

Harindra Kumar Khare

S/o Sri Ganesh Prashad Khare

R/o Langhanpura, Mahoba

..... Applicant.

Counsel for the applicant :- Sri Vinay Khare

V E R S U S

1. Union of India, through the Superintendent of Post,
Banda Region, Department of Post and Telegraph
Banda, Distt. Banda.

2. Sub-Post Master, Post Offices, Mahoba
Distt. Mahoba.

3. Post Master, Hamirpur, Distt. Hamirpur.

..... Respondents.

Counsel for the respondents :- Sri S.C. Mishra

O R D E R (Oral)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

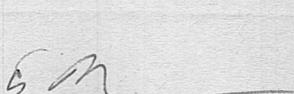
This application has been filed under section 19
of the Administrative Tribunal's Act, 1985.

(3)

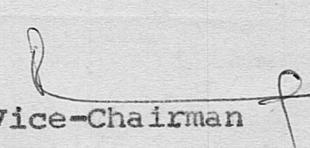
The case of the applicant is that he was engaged as ~~as~~ Waterman at Sub-Post Office, Mahoba and ~~consolidated~~ ^{as before} pay w.e.f 02.04.94. It is submitted that he has been serving ~~on~~ the post since 1994 without any break. However by an oral order he was stopped from attending the duties w.e.f 08.09.2000. It has been submitted that no order in writing has been served ^{on} ~~to~~ him. However, before coming to this Tribunal applicant has not approached ~~to~~ any higher authorities against the aforesaid alleged illegal termination from the service by an oral order. In our opinion before ~~knowing~~ ^{knockin'} the doors of this Tribunal, applicant should have approached to higher authorities.

In the facts and circumstances narrated above ~~and~~ without expressing any opinion on merits, this application is disposed of finally with a liberty to the applicant to make an application / representation before Senior Superintendent of Post Offices, Banda Region, Banda, raising his grievance stated in the application. If such a representation ~~is~~ filed, it shall be considered and decided by a reasoned order within a month from the date a copy of order is filed before him.

There will be no order as to costs.



Member-A



Vice-Chairman

/Anand/